

Bombay Dock Workers (Regulation of Employment) Scheme, 1956. Further action is being taken up by the Deputy Chairman in accordance with the disciplinary procedure prescribed in the Scheme.

#### Import of Chemical Fertilisers during Fifth Plan

1623. SHRI MUKHTIAR SINGH MALIK: Will the Minister of SUPPLY AND REHABILITATION be pleased to state how much chemical fertilisers will be imported during the Fifth Plan.

period, at what cost and from which countries?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): A statement showing the estimated figures of imports of fertilisers during the Fifth Plan is attached. The cost of and the countries from where the fertilisers will be imported would be known only at the time of the conclusion of the contracts.

#### Statement

##### *Consumption, Production and Imports of Fertilisers during Fifth Plan*

Year	Consumption			Indigenous Production			Imports		
	N	P	K	N	P	K	N	P	K
1974-75	29.6	8.60	5.70	16.10	4.30		13.5	4.30	5.70
1975-76	34.0	10.35	6.50	22.38	7.58		11.62	2.77	6.50
1976-77	39.1	12.40	7.50	28.12	8.84	..	10.98	3.56	7.50
1977-78	45.0	14.95	8.60	37.22	10.73		7.78	4.22	8.60
1978-79	52.0	18.00	10.00	47.19	13.05	..	4.81	4.95	10.00

#### Supply of Defence Goods by D.G.S. & D.

1624. SHRI MADHU LIMAYE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that D.G.S. & D. 'Supplies' bulk of the private sector Defence goods to the Defence Ministry;

(b) whether this Ministry is the main 'customer' of the D.G.S.&D.;

(c) whether there is no proper check on the profits made by the private suppliers;

(d) whether in the absence of competition, the firms/contractors have

earned up to 60 per cent profits on Defence contracts;

(e) whether cases have also come to light of collusion between parties submitting tenders for Defence contracts; and

(f) if so, whether a high level probe will be ordered into the profits made by the private parties on Defence contracts irrespective of whether these were competitive tenders or not?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Purchases are made by DGS&D mostly on the basis of competitive tenders for which all sectors of industry are eligible to compete depending upon the availability

of the capacity. In actual practice, bulk of the supplies, however, become available only from the private sector.

(b) Ministry of Defence are one of the major indentors of the DGS&D.

(c) Purchases are made by the DGS&D on the basis of tender system. As far as possible only the lowest technically acceptable offers are accepted. The DGS&D satisfy themselves about the reasonableness of prices by comparison with the last purchase price paid, indentors estimated rates and other information available with them.

(d) As indicated above, purchases are mostly made on the basis of competitive tenders. No information is, however, available whether any firm has earned such an abnormally high profit.

(e) Occasionally, there have been ring formulations and attempts are always made to break such rings.

(f) It has not been considered necessary to order such a probe.

#### **Default in payment of E.P.F. in Brady and Co., Bombay**

1626. SHRI SHANKAR RAO SAVANT: Will the Minister of LABOUR be pleased to state:

(a) whether the employees' share of the Provident Fund of the staff in Brady and Co., Bombay has not been paid properly; and

(b) if so, the amount of employers' share and the action taken to safeguard the interests of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI

BALGOVIND VERMA): (a) and (b). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

#### **Misappropriation of Employees' Contributions to E.P.F. by Companies**

1627. SHRI SHANKARRAO SAVANT: Will the Minister of LABOUR be pleased to state:

(a) how many companies have misappropriated the employees' contributions of the Provident Fund during the last three years;

(b) the action taken or proposed to be taken against these companies; and

(c) the companies against which no action has been taken so far and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

#### **Increase in Production of Commercial Vehicles**

1628. SHRI R. V. SWAMINATHAN: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether his Ministry is considering a proposal to increase the production of commercial vehicles during the Fifth Plan period;

(b) whether the Planning Commission has accepted his Ministry's proposal to utilise the unutilised capacity of the Defence Ministry's Heavy Vehicles Factory in this regard;

(c) whether his Ministry has allowed some existing plants to expand their capacity; and

(d) if so, the plants that have been allowed to expand?